

**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE**

**HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

**ON THE 30th OF NOVEMBER, 2022**

**WRIT PETITION NO.7978 OF 2016**

**Between:-**

**ATUL CHATURVEDI S/O LATE  
SHRI M.L. CHATURVEDI, AGED 52  
YEARS, OCCUPATION: SERVICE  
POSTED AS EXECUTIVE  
ENGINEER IN THE DEPARTMENT  
OF RURAL ENGINEERING  
SERVICE, GWALIOR DIVISION,  
DISTRICT GWALIOR (MADHYA  
PRADESH)**

**.....PETITIONER**

***(BY SHRI D.P. SINGH – ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA  
PRADESH, THROUGH ITS  
PRINCIPAL SECRETARY,  
PANCHAYAT AND RURAL  
DEVELOPMENT DEPARTMENT,  
MANTRALAYA, GOVERNMENT OF  
MADHYA PRADESH, VALLABH  
BHAWAN, BHOPAL (MADHYA  
PRADESH)**
- 2. THE SECRETARY, PANCHAYAT  
AND RURAL DEVELOPMENT  
DEPARTMENT, GOVERNMENT OF**

MADHYA PRADESH, VALLABH  
BHAWAN, BHOPAL (MADHYA  
PRADESH)

3. THE ENGINEER-IN-CHIEF, (RURAL  
ENGINEERING SERVICE).  
PANCHAYAT AND RURAL  
DEVELOPMENT DEPARTMENT,  
GOVERNMENT OF MADHYA  
PRADESH, VINDHYACHAL  
BHAWAN, BHOPAL (MADHYA  
PRADESH)

...RESPONDENTS

(BY SHRI SANJAY KUMAR SHARMA – GOVERNMENT  
ADVOCATE)

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*This petition coming on for hearing this day, the Court passed the  
following:*

**ORDER**

This petition has been listed under the heading of “Direction  
Matters”.

**I.A.No.8716/2020** was filed by the petitioner, by which the  
petitioner had sought permission to amend the writ petition.

During the course of arguments on 14.11.2022, this Court had  
verbally observed that the amendment application is allowed and counsel  
for the petitioner was directed to carry out the amendment in the Court  
itself which was done. However, while dictating the final order, it appears  
that it skipped from the notice of the Court and no order on I.A.  
No.8716/2020 was passed.

Accordingly, it is observed that **I.A. No.8716/2020 is allowed** and  
the petitioner has carried out the amendment in the Court itself after

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seeking verbal permission from the Court.

Accordingly, the matter is **disposed of**.

This order be treated as a part of the order dated 14.11.2022.

**(G.S. AHLUWALIA)**  
**JUDGE**

Abhi